

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:2542
ANSWERED ON:30.08.2007
GUIDELINES ON HRA TO SPOUSE OF EMPLOYEE
Bhargav Shri Girdhari Lal;Maheshwari Smt. Kiran

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the employees of all Public Sector Undertaking (PSUs) are being paid House Rent Allowance (HRA) even if spouse of the employee is occupying the Government quarter allotted by the concerned Department/Directorate of Estates;
- (b) if so, the details and the guidelines laid down in service rules on grant of HRA to the employees of the said PSUs;
- (c) whether the above said guidelines are not being adhered properly by some PSUs Particularly in the Bharat Heavy Electricals Limited, Hindustan Machine Tools, Bharat Sanchal Nigam Limited, and Airports Authority of India;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the steps taken/proposed to be taken to make the equal provisions for grant of HRA to the spouses of the employees of the above said PSUs as provided in other PSUs?

Answer

THE MINISTER OF THE STATE IN THE INISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SANTOSH MOHAN DEV)

- (a) & (b) This Department has prescribed only the rates of House Rent Allowance (HRA), payable to the entitled employees of CPSEs. The management of the concerned CPSE is competent to decide the eligibility conditions of drawal of HRA. Information regarding such eligibility conditions in various CPSEs is not being centrally maintained.
- (c) to (e) Information is being collected and will be laid on the Table of the House.